

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 361 OF 2018

Dated : 26th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Delhi Bar Association		...	Appellant(s)
	Versus		
Delhi Electricity Regulatory Commission & Anr.		...	Respondent(s)
Counsel for the Appellant(s)	:	Mr. B. P. Agarwal	
Counsel for the Respondent(s)	:	Mr. Rahul Kinra for R-2	

ORDER

Finally, six weeks' time, i.e. on or before 07.06.2019 is granted to those Respondents who have not yet filed reply/objection to file the same along with IA with advance copy to the other side, failing which it shall be taken as nil. Thereafter, the Appellant may file rejoinder, if any, on or before 21-06-2019 with advance copy to the other side.

List the matter on **01.08.2019**.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson